

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

104. C.A.(CAA)/90(MB)2024

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **02.07.2024**

NAME OF THE PARTIES: Unbxd Software Private Limited

Appearance

For Applicant: Adv. Rajesh Shah i/b Rajesh Shah and Co. is present
through VC.

SECTION 230(I) OF THE COMPANIES ACT, 2013.

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

The learned counsel for the applicant company has relied upon the Judgment of '**Mahaamba Investments Ltd.' vs. 'IDI Ltd [(2001)]105 Company Cases Honble Bombay High Court'**' and has sought the dispensation of the meeting of the unsecured creditors.

Upon query, the learned counsel submitted that the Net-worth certificate has been filed by way of an additional affidavit dated 26.06.2024, which is under scrutiny. The hard copy is submitted across the bar today, perusal of which shows that the Net worth of the first transferor company is Rs.152 crores and the Net worth of the second applicant company is approximately Rs. 851 crores. Heard, **Order is Reserved.**

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
Harshada

Sd/-
LAKSHMI GURUNG
Member (Judicial)